NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH
COURT-IV

11. IA 5506(MB)2023
IN
C.P. (IB)/4479(MB)2019

CORAM:

MS. ANU JAGMOHAN SINGH
MEMBER (Technical)

SHRI KISHORE VEMULAPALLI
MEMBER (Judicial)

ORDER SHEET OF THE HEARING HELD ON **02.07.2024**

Name of the Party: Inventure Fincance Private Limited
Vs
Mahabali Innovative Technoliges Private Limited

Section 7 of Insolvency and Bankruptcy Code, 2016, Rule 11 of NCLT Rules, 2016

ORDER

1. Adv. Rakesh Kumar Jindal a/w Adv. Pinki for Applicant/Liquidator present through virtual mode. Adv. Vaibhav Kamble i/b A&G Legal Associates LLP for Respondent no.1 and Adv. Sushila M. Vichare i/b Orbit Law Services for Respondent No. 2 (IDBI Bank).
2. It is made clear that, if fail to appear and argue the matter on the next date of hearing, the matter will be adjudicated on the basis of available material on record. No further adjournments will be granted.
3. Post this matter on **30.07.2024** for final hearing.

Sd/-
ANU JAGMOHAN SINGH
Member (Technical)

Sd/-
KISHORE VEMULAPALLI
Member (Judicial)

/Dubey/